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tiated settlement of the boundary question with China, in a manner which is in keeping with the national interest and in consonance with national sentiments.

Constitution of High Power Committee regarding House-tax

2402-A. SHRI SANTOSH BAGRODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to give any relief of house tax to sdf-occupied residential property owners as well as selfoccupied commercial property owners in Delhi;

(b) whether Governmert have constituted any High Power Committee for the purpose; and

(c) if so, what are the terms of reference of the Committee and by when the report is likely to be given by the said Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b) Delhi Administration has constituted a committee on Property Tax to study and suggest rationalisation of the Property Tax in Delhi.

(c) The terms of reference of the Committee are as under:—

- (i) Special consideration for properties owned by persons in the low income group.
- Consideration for self occupied residential properties of persons in the fixed income group.
- (iii) Incidence of taxation on group housing flats.
- (iv) Consideration for house owners, whose properties have been let out for long years at low rents.

- (v)Ensure that even for owners commercial and otb/r pro of incidence perties, the of property tax is not excessive when seen in con duction with levy of other taxes.
- (vi) Simplifying theprocedures of assessment toavoid any harassmenttoproperty owners, and
- (vii) Financial needs of the civic bodies.

The term of the Committee has been extended upto 30-6-90.

Enhancement of Property Tax by M.C.D.

2402-B. SHRI JAGDISH PRASAD MATHUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation had during the last financial year, enhanced the rates of property tax in respect of those M.I.G., D.D.A. Flats that have been self-occupied since April, 1973.

(b) whether it is also a fact that as per the property tax notices served on the owners of such flats for the year 1989-90, the owners had been asked to pay arrears in respect of enhanced rates w.e.f. the 1st April, 1978; and

(c) if so, under what provisions of the law the owners have been asked to pay enhanced tax and the ar rears w.e.f. the 1st April, 1978?

THE MINISTER OF STATE THE MINISTRY OF HOME IN AFFAIRS (SHRI SUBODH SAHAY): (a) to (c) After the KANT receipt of guidelines from the Delhi High Court in 1972 and from the Supreme Court in 1979 an 1984, there have been increass

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